

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 243/252(3)/NCLT/AHM/2018**


Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2018**

Name of the Company: Devendra Bagga  
(Active Automobiles Pvt Ltd.)  
V/s.  
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	NAVIN PAHWA WITH	SR. ADV	Applicant	
2.	RITU SHAH FOR THAKKAR AND PAHWA	ADV		

**ORDER**

Learned Senior Counsel Mr. Navin Pahwa with Advocate Ms. Ritu Shah is present for the Applicant.

The representation of the ROC as well as Income Tax Department is received.

The Ld. Lawyer appearing on behalf of the appellant submitted that once the company is restored and after compliance of the statutory returns the appellant will close the company.

Heard the Ld. Lawyer appearing on behalf of the appellant.

The order is reserved.



**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 30<sup>th</sup> day of August, 2018

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**